

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.181/01031/2018

Thursday, this the 7th day of February, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON"BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Naseemabi.P.K.,
Assistant Executive,
Lakshadweep Information
Technology Services Society, Kavaratti.
Residing at Purakkad House, Kadmath Island,
U.T of Lakshadweep – 682 556.Applicant

(By Advocate – Mr.Arunraj.S.)

v e r s u s

1. The Administrator/Chairman of LITSS,
Union Territory of Lakshadweep,
Kavaratti – 682 555.
2. The Director,
Lakshadweep Information Technology Services Society,
Kavaratti – 682 555.
3. The Secretary (Information Technology),
Lakshadweep Information Technology Services Society,
Kavaratti – 682 555.
4. The Vice Chairman,
Lakshadweep Information Technology Services Society,
Kavaratti – 682 555.Respondents

(By Advocate – Mr.S.Manu)

This application having been heard on 7th February 2019, the Tribunal
on the same delivered the following :

.2.

ORDER

HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Heard contending counsel on the subject of jurisdiction. It is seen that the employer organization is a society registered under Societies Registration Act, 1860. This Tribunal has no jurisdiction over the same. The O.A is thus dismissed for want of jurisdiction. No costs.

(Dated this the 7th day of February 2019)

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures in O.A.No.181/01031/2018

1. **Annexure A-1** – True copy of the order passed by this Hon'ble Tribunal in O.A.No.393 of 2012.
2. **Annexure A-2** – True copy of the certificates and appreciation letter dated 18.10.2017 issued to the applicant.
3. **Annexure A-3** – True copy of the orders issued by the 2nd respondent revising the annual increment of the applicant.
4. **Annexure A-4** – True copy of the minutes of the 6th Governing Body meeting of LITSS.
5. **Annexure A-5** – True copy of the minutes of the 7th Governing Body meeting of LITSS.
6. **Annexure A-6** – True copy of the representation dated nil sent to the 1st respondent by the applicant.
7. **Annexure A-7** – True copy of the email dated 1.1.2018 issued to the Assistant Executives informing the performance evaluation.
8. **Annexure A-8** – True copy of the email dated 9.1.2018 sent by the 2nd respondent to the applicant.
9. **Annexure A-9** – True copy of the letter dated 6.1.2018 sent to the 2nd respondent by the applicant.
10. **Annexure A-10** – True copy of the printed version of the presentation submitted by me evidencing the successful completion of various works given to me.
11. **Annexure A-11** – True copy of the order dated 12.3.2018 issued by the 2nd respondent transferring the applicant from Kadamat to Kavaratti.
12. **Annexure A-12** – True copy of the Performance Evaluation Policy dated 22.5.2018 issued by the 2nd respondent with the approval of the 1st respondent.
13. **Annexure A-13** – True copy of the order dated 22.5.2018 issued by the 2nd respondent denying the increment/remuneration hike to the applicant alone on the basis of evaluation conducted in January, 2018.
14. **Annexure A-14** – True copy of the reply/comments of the 2nd respondent to the letter dated 1.1.2018 submitted by the applicant to the 2nd respondent; received by the applicant vide email dated 22.6.2018.

15. Annexure A-15 – True copy of the representation dated 25.6.2018 submitted by the applicant to the 1st respondent.

16. Annexure A-16 – True copy of the letter dated 23.7.2018 with the relevant annexure – score sheet of evaluation issued by the 2nd respondent to the applicant under the Right to Information Act.

17. Annexure A-17 – True copy of the reply letter dated 1.6.2018 issued by the 2nd respondent to the applicant.

18. Annexure A-18 – True copy of the reminder letter dated 1.10.2018 submitted to the 1st respondent by the applicant.
